

IN THE INCOME TAX APPELLATE TRIBUNAL, SURAT BENCH, SURAT

BEFORE SHRI PAWAN SINGH, JM & DR. A. L. SAINI, AM

आयकरअपीलसं./ITA No.2183/AHD/2014

(निर्धारणवर्ष / Assessment Year: (2010-11))

M/s. Shripad Conchem Pvt. Ltd., Office Floor, Ashoka Pavillion-A, Opp. Kapadia Health Club, New Civil Road, Surat-395007.	Vs.	Assistant Commissioner of Income Tax, Circle-4, Surat.
स्थायीलेखासं./जीआइआरसं./PAN/GIR No.: AAECs8086M		
(Assessee)		(Respondent)

Assessee by : Shri Rajesh C. Shah - CA

Respondent by : Ms Anupama Singhla - Sr. DR

सुनवाईकीतारीख/ Date of Hearing : 07/01/2021

घोषणाकीतारीख/Date of Pronouncement: 10/02/2021

आदेश / O R D E R

PER DR. A. L. SAINI, ACCOUNTANT MEMBER:

At the outset itself, Shri Rajesh C. Shah, learned counsel for the assessee, submitted letter dated 07.01.2021 stating that assessee has opted the benefit of the “**Direct Tax Vivad Se Vishwas Act, 2020**”. Shri Rajesh C. Shah, learned counsel on behalf of the assessee, by way of a letter dated 07.01.2021, submitted that assessee prayed for withdrawal of the appeal to which, the learned Departmental Representative (DR) did not raise any objection.

2. We have heard ld. DR for the Revenue and gone through application filed by Shri Rajesh C. Shah and noted that assessee has prayed for withdrawal of the appeal. The ld. DR for the Revenue did not have any objection if the said appeal is withdrawn by the assessee. Consequently, we treat this appeal as withdrawn.

3. In the result, the appeal of the assessee (**in ITA No. 2183/AHD/2014 for AY.2010-11**) is dismissed as withdrawn.

Order pronounced on 10/02/2021 at the time of Virtual Court Hearing.

Sd/-
(PAWAN SINGH)
JUDICIAL MEMBER

Sd/-
(Dr. A.L. SAINI)
ACCOUNTANT MEMBER

सूरत /Surat

दिनांक/ Date: 10/02/2021

SAMANTA, PS

Copy of the Order forwarded to

1. The Assessee
2. The Respondent
3. The CIT(A)
4. Pr.CIT
5. DR/AR, ITAT, Surat
6. Guard File

By Order

// True Copy //

Assistant Registrar/Sr.PS/PS
ITAT, Surat